

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 630/MP/2020

- Subject : Petition for seeking appropriate dispensation and guidance in terms of the Minutes of Meeting dated 10.1.2020 between the Petitioner and the Respondents for implementation of closed bus operation of Unit 1 (connected to STU) and Unit 2 (connected to ISTS) at Petitioner's 2×300 MW coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra.
- Date of Hearing : 27.4.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Dhariwal Infrastructure Limited (DIL)
- Respondents : Power Grid Corporation of India Limited ('PGCIL') and 6 Ors.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, DIL
Shri Sakya Singha Chaudhuri, Advocate, DIL
Shri Avijeet Lala, Advocate, DIL
Ms. Meha Chandra, Advocate, DIL
Shri Subir Kumar Saha, DIL
Shri Aveek Chatterjee, DIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, to allow inter-connection of 400 kV buses of STU-connected Unit 1 and CTU-connected Unit 2 of the Petitioner's generating station, without prejudice to the existing connectivity of Unit 1 with STU and Unit 2 with CTU. Learned senior counsel further submitted the following:

(a) The Petitioner has set-up a 2×300 MW coal based thermal generating station (in short, 'the generating station') at Tadali in the State of Maharashtra. Unit 1 of the generating station is connected with the transmission system of Maharashtra State Electricity Transmission Co. Ltd. ('STU') whereas Unit 2 is connected with ISTS of CTU.

(b) The Petitioner has tied-up 270 MW capacity (170 MW with NPCL and 100 MW TANGEDCO) from its Unit 2. However no long-term/medium-term PPAs have been fructified for the capacity from Unit 1, leading it to be stranded.

(c) Presently, from Unit 1, the Petitioner is supplying power to MSEDCL under coal tolling mechanism on short-term basis, which is about to expire soon. In

addition, there are limited short-term opportunities for sale of power within the State of Maharashtra to MSEDCL.

(d) The Petitioner's prospect of offering competitive bids from Unit 1, due to being connected to STU, is adversely affected by the applicability of intra-State transmission charges and losses and the proposed arrangement of close bus operation of Unit 1 and Unit 2, will enable the Petitioner to operate its Unit 1 with optimum efficiency and to alleviate the financial distress.

(e) The Central Electricity Authority in its meeting held on 10.1.2020 has also observed that the Petitioner's proposal to allow closed bus operation of Unit 1 and Unit 2 is technically feasible.

(f) Similar aspects have been considered by the Commission in its various orders and the Petitioner may be permitted to place on record the copies of the Commission's orders along with additional relevant details in this regard.

3. In response to the Commission's query regarding scheduling and the control area for the generating station upon the inter-connection of the buses, learned senior counsel submitted that in the event the host State i.e. State of Maharashtra has share of 50% or less, the scheduling and the other functions including the control area in respect of both the Units will rest with WRLDC.

4. In response to the further query of the Commission regarding surrendering the connectivity with STU in respect of Unit 1, learned senior counsel submitted that it might be difficult to tie the entire capacity of Unit 1 outside the State of Maharashtra. Since there are short-term opportunities for sale of power within the State of Maharashtra, the Petitioner is not contemplating to surrender the connectivity to STU in respect of Unit 1.

5. After hearing the learned senior counsel for the Petitioner, the Commission ordered as:

Admit. Issue notice to the Respondents.

6. The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents to file their reply, if any, by 24.5.2021 after serving copy to the Petitioner, who may file its rejoinder, if any, on or before 22.6.2021. The due date of filing of reply and rejoinder should be strictly adhered to.

7. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**